

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.204
C.P. (IB)/248(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

SHOBHANA ASHOK JAIN PROPRIETOR OF SUVIDHI
INDUSTRIES
VS
KIRI INDUSTRIES LIMITED

.....Applicant

.....Respondent

Order delivered on: 24/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pratik Thakkar, Adv.

For the Respondent : Mr. Mandeep Singh Saluja, Adv. for Mr. Rituraj Meena

ORDER

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, C.P.(IB) 248 of 2023 is disposed-off as withdrawn.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)